

**GOVERNMENT OF INDIA  
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP**

**LOK SABHA**

**UNSTARRED QUESTION NO.5001  
TO BE ANSWERED ON 26.03.2018**

**INFRASTRUCTURE NORMS OF ITIs**

**5001. KUMARI SHOBHA KARANDLAJE:**

**Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:**

- (a) whether thousands of ITIs were given clearances to provide critical training under the Skill India Programme despite having inadequate infrastructure and facilities and if so, the details thereof;
- (b) whether there are 13,353 ITIs in India, 2,152 Government and 11,201 Private, with a total capacity of training 21.94 lakh students;
- (c) whether the Government is reviewing existing civil infrastructure norms and affiliation procedures for setting up new ITIs and if so, the details thereof; and
- (d) the funds released by the Government as an interest free loan to ITIs in Public Private Partnership model during the last two years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF  
SKILL DEVELOPMENT AND ENTREPRENEURSHIP  
(SHRI ANANTKUMAR HEGDE)**

- (a) & (b) No, Madam. New Industrial Training Institutes (ITIs) are set up by State Government/ UT Administration or by a Society/Trust registered under Indian Trusts Act/ Societies Registration Act etc. All these proposals for setting up of new ITI/Upgradation of existing ITIs are received at Directorate General of Training (DGT), & only such cases found conforming to National Council for Vocational Training (NCVT) norms are placed before NCVT Sub Committee dealing with affiliation matters, for recommendation of affiliation.

At present there are 13924 Industrial Training Institutes (ITIs) (2168 Govt. ITIs & 11756 Private ITIs) in India affiliated to NCVT with total seating capacity of around 23 lakh trainees.

- (c) The Government has reviewed the existing civil infrastructure and procedural norms and introduced new affiliation/accreditation norms to reinvigorate the ITI ecosystem. For the purpose, Directorate General and Training (DGT) had set up various committees with major focus on civil norms in terms of the standardization of infrastructure, safety and provision of basic amenities to improve the quality of ITIs. After extensive consultation of the expert committees, trade experts, industry, academia and also the State Government(s), the new norms have been framed and notified as "Affiliation Norms for ITIs -2017" on dated 09.01.2018. The details of these revised affiliation norms are available in public domain.

- The civil and infrastructural requirements have been majorly overhauled.

- The application and assessment stage for ITIs has also been made digital to simplify the process. The contenders can apply and receive acknowledgement online.
- A new ITI can be set up with 4 trades and the minimum plot size will be around 1 acre to accommodate all technical requirements.
- The land lease period has also been reduced to 10 years to assist entrepreneurs aspiring to enter the long-term training space.
- Stringent physical inspection of infrastructure and machinery to be done by an expert committee.
- These new affiliation norms supersede all the previous civil and procedural norms for affiliation ITIs under the aegis of National Council for Vocational Training (NCVT).

These norms are applicable for new proposals from academic session 2018-19.

- (d) The centrally sponsored scheme “Upgradation of 1396 Govt. ITIs through Public Private Partnership” was launched in 2007-08. Interest free loan @ Rs. 2.50 crore per ITI was released to Government ITIs till March 2012 as per provision of scheme. No interest free loan was released to the Government ITIs under the scheme during last two years.

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